

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
IB-1344/PB/2018

IA/5845/2022, Rest/04/2023, IA/1363/2023, IA/3145/2023,
IA/1307/2024, RA/26/2024

IN THE MATTER OF:

Dena Bank

...PETITIONER

Vs

M/s. Noida Software Technology Park Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Adv Varsha Singh in I.A No.
1363 of 2023

For the Liquidator

:Adv. Abhishek Anand and Adv.
Karan Kohli

For the IT Department

:Mr. Ruchir Bhatia Sr SC & Mr.
Pratyaksh Gupta Jr SC With Adv
Ashish Kumar

For the PNB

:Ms. Ekta Choudhary, Mr.
Divyank Dutt Dwivedi & Ms. Aditi
Sharma, Advs. in IA/3145/2023

ORDER

Due to paucity of time, matter is adjourned to **07.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)